

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S DRISH SHOES LIMITED (IN CIRP)

Relevant Particulars		
1.	Name of corporate debtor	M/s. Drish Shoes Limited.
2.	Date of incorporation of corporate debtor	09 th March, 1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Himachal Pradesh
4.	Corporate Identity No. Limited Liability Identification No. of corporate debtor	U45202HP1987PLC007337
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Village Rajpura, Tehsil Nalagarh, Dist. Solan, Himachal Pradesh, 174101.
6.	Insolvency commencement date in respect of corporate debtor	12.05.2022 (order received on 13.05.2022)
7.	Estimated date of closure of insolvency resolution process	08.11.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra Regn. No. IBBI/IPA-001/IP-P01104 /2017-18/11790
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofira Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - ippradeepkabra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pradeep Kumar Kabra 301, 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email: ippradeep.dsl@gmail.com
11.	Last date for submission of claims	Thursday, 26.05.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Drish Shoes Limited on 12.05.2022.

The creditors of M/s. Drish Shoes Limited, are hereby called upon to submit their claims with proof on or before Thursday, 26.05.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA IP Pradeep Kumar Kabra

IRP of M/s. Drish Shoes Limited

301, 3rd Floor, Reegus Business Centre, New Citylight Road,
Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007

IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

Email: ippradeep.dsl@gmail.com

Date: 14.05.2022

Place: Surat